Central Administrative Tribunal Principal Bench

CP 899/2011

in OA 1870/2009

New Delhi, this the 22nd day December, 2011

Hon'ble Mr. Justice V.K. Bali, Chairman Hon'ble Dr. R.C. Panda, Member (A)

Dr. Pravesh Mehra s/o Mr.P.N. Malvai, BE-75, Janakpuri, New Delhi.

...Applicant

(By Advocate: Mr. Ashok Kashyap)

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Versus

Shri P.K. Pradhan, Secretary, Ministry of Health and Family Welfare, Govt. of India, Nirman Bhawan, New Delhi.

...Respondent

(By Advocate: Mr. VSR Krishna)

ORDER (ORAL)

Justice V.K. Bali, Chairman:

Mr. Krishna, counsel defending the respondents, says that operation of the Tribunal's orders dated 24.09.2010 passed in OA No.1870/2009, non-compliance whereof has been complained in present contempt petition, has been stayed by the Hon'ble High Court of Delhi in Writ Petition (Civil) No.7688 of 2011 on 24.10.2011.

2. In view of the statement made by Mr. Krishna, counsel defending the respondents, which stands recorded, present contempt petition is closed with liberty to the applicant to file fresh one if the occasion may so arise.

(Dr. R.C. Randa)

Member (A)

(V.K. Bali)

Chairman

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